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ITEM NO.2

COURT NO.4

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)...../2011  
(CRLMP.NO(s).8417)  
(From the judgement and order dated 17/08/2010 in CRLBA No.  
668/2010 in CRLA No. 196/2009 of The HIGH COURT OF BOMBAY)

VIKAS S. CHALKE Petitioner(s)

VERSUS

STATE OF MAHARASHTRA Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 31/05/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD  
(VACATION BENCH)

For Petitioner(s) Mr. Shakil Ahmed Syed,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice for 01.06.2011.

Notice be served upon the standing counsel for the State  
of Maharashtra.

(Satish K.Yadav)  
Court Master

(Phoolan Wati Arora)  
Court Master